

the procurement prices of coarse grains as under:—

	Rs. per quintal
Baira	63.00
Maiz	58.00
Jowar	58.00
Ragi	57.00
Small millets	50.00

(7) With a view to maximising procurement, it was considered advisable and necessary to impose restrictions on the movement by private trade of kharif cereals to be procured, outside the State; imposition of inter-district restrictions, wherever necessary, may also be considered by the State Governments to enable mopping up of the marketable surpluses.

(8) The need to augment and strengthen the public distribution system was emphasized; the conference also took note of the fact that several other essential commodities would have to be brought under the public distribution system in due course.

(9) In regard to demand for additional quota of sugar for the forthcoming festival season, it was clarified that due to inadequacy of stock, issue of additional quota would not be possible. However, due to an overall increase in the levy quota, additional stocks are likely to be available to the State Governments for sale through the fair price shops.

(10) Shortages of edible oil and pulses in the country was causing considerable concern and appropriate steps were considered necessary to increase the availability of these commodities and to check the rising trend in their prices.

#### Munich Hospitality to Indian Officials

200. SHRI ARJUN SETHI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether our officials abused Munich hospitality; and

(b) if so, the facts thereof and reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) No, Sir.

(b) Does not arise.

12 hrs.

#### MOTION FOR ADJOURNMENT RISE IN PRICES

SHRI JYOTIRMOY BOSU (Diamond Harbour): I had given notice of an adjournment motion on the price rise situation . . . (Interruptions). We want to censure Government on this... (Interruptions).

SHRI INDRAJIT GUPTA (Alipore): What happened to our adjournment motion on the rising prices?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Particularly Government's decision to increase the price of sugar. They have increased the price on the eve of the parliament session.

SHRI JYOTIRMOY BOSU: Are you admitting the motion?

SHRI INDRAJIT GUPTA: Please allow us to make a submission on this.

SEVERAL HON. MEMBERS rose—

श्री अटल बिहारी वाजपयी : अध्यक्ष जी, आप पहले हमें सुन लें, हमें एक मिनट दे दें। आप ने हमारे एडजार्नमेन्ट मोशन के बारे में कोई कारण नहीं बताया है।

अध्यक्ष महोदय : मैं कारण क्या बताऊँ, आप तो सुनते ही नहीं हैं।

SHRI A. K. GOPALAN (Palghat): About my Adjournment Motion I was told that there would be a statement and that after the statement it would be decided whether there will be a discussion. But you know that there is a difference between the Adjournment Motion and a statement.

श्री अटल बिहारी वाजपयी : किन आधार पर हमारा एडजार्नमेन्ट मोशन

श्री अटल बिहारी वाजपेयी :

अस्वीकार किया जा सकता है ? वित्त मंत्री जी अपना वक्तव्य दें . . .

अध्यक्ष महोदय : वं० 4 पर नाल एडजुस्टमेंट गवा हुआ है, उस के बाद आप को जो कुछ कहना हो कर्तव्य है। मैंने आप को कई दफा कहा है . . . (व्यवधान) . . . इस तरह से मैं आप सब को नहीं सुन सकता हूँ।

SHRI INDRAJIT GUPTA: Let us make a submission before you can make up your mind.

SHRI S. M. BANERJEE (Kanpur): I rise to a point of order.

श्री हुकम चन्द कछवाय (मुरेना) : आप को एक ही चीज कहनी, सब को सुनना होगा।

अध्यक्ष महोदय : क्या आप में कोई ऐसी माहुर है जो चांस-पॉइंट आदिमियों को एक वक्त में सुन सकते हैं। यहाँ दो को सुनना भी मुश्किल है, जब कि आप तो तीस खड़े हुए हैं।

श्री हुकम चन्द कछवाय : एक-एक कर के सब को सुनिये।

SHRI S. M. BANERJEE: I have a point of order.

SHRI JYOTIRMOY BOSU: My Adjournment Motion is there.

SHRI SHYAMNANDAN MISHRA (Bagusarai): All of us want to make a point of order.

SHRI S. M. BANERJEE: Kindly allow us to make our points of order. (Interruptions).

SHRI JYOTIRMOY BOSU: We want clearly and categorically and briefly to know whether you have admitted the Adjournment Motion or not? We

want to know your decision and then we will decide the course of action.

MR. SPEAKER: I have not decided anything.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: When the Minister replies, I will think over it.

SHRI DINEN BHATTACHARYYA (Serampore): You have already conveyed your decision.

MR. SPEAKER: I am not saying anything now. After the Minister makes his statement, I will see.

SEVERAL HON. MEMBERS: No., Sir.

MR. SPEAKER: The Minister has already promised to make a statement. (Interruptions).

SHRI INDRAJIT GUPTA: They have not even mentioned anything about the prices at all. It is not mentioned in the statement.

श्री अटल बिहारी वाजपेयी : क्या आप यह परम्परा डालेंगे कि हमारा स्थान प्रस्ताव इतिविचारार्थ आपके लिए रखा जाये कि कोई मंत्री महादय वक्तव्य देने वाले हैं ? तब तो सरकार अपने मंत्रियों के वक्तव्यों को आर्डर पेपर पर लाकर हमारे एडजुस्टमेंट मोशन हमेशा के लिए रद्दी की टोकरी में डालवा देंगी। मंत्री महादय वक्तव्य देंगे, इनका मदान नहीं है। हम सरकार की निन्दा करना चाहते हैं। अभी सरकार ने चीनी और बेजिटेबिल आदल के दाम बढ़ाए हैं, यह सेंसर मोशन का विषय है। . . .

(व्यवधान) . . .

SHRI INDRAJIT GUPTA: When a discussion is held on the Adjournment Motion, the Minister can make a statement in the course of that discussion. (Interruptions).

SHRI SHYAMNANDAN MISHRA: Mr. Speaker, please hear our point of order systematically, and then give a decision. Any ruling of the Chair,

although it may be based on discretion, has to be related to certain rationale, certain principles. With regard to adjournment motions, there are certain tests laid down in the Rules of Procedure and the Chair will have to relate its discretion or judgment in this matter to the tests laid down in the rules. There is of course the hidden dimension of discretion which might be equated with arbitrariness. My submission is that discretion is not synonymous with arbitrariness and discretion cannot be made synonymous invariably with the wishes of the ruling party.

MR. SPEAKER: That is not the question.

SHRI SHYAMNANDAN MISHRA: Here are certain tests to which we have conformed. The Chair will have to say whether we have complied with the ingredients necessary for an adjournment motion or not. There are three or four factors involved and we would not be satisfied with a bald statement from the Chair that it has not thought it fit to admit this. May I refer to one observation that has fallen from your lips; since there is a statement from the hon. Finance Minister later on, it precludes the discussion on the adjournment motion.

May I say that we attach not the slightest weight to the statements of the Government. What has happened in the past? You would yourself recall that there have been repeated assurance from the spokesmen of the Government; from the Finance Minister who said: please wait for a few weeks; have some patience; it is going to be controlled. I ask you: what has happened?

MR. SPEAKER: That is not relevant.

SHRI SHYAMNANDAN MISHRA: It is very relevant. The hon. Prime Minister says that it is a world phenomenon. Since we met last when we had the audacity to come with an adjournment motion, by how many points have the prices risen? The

Finance Minister in his statement is withholding from us the fact that the situation is deteriorating. The Chair will also have to take up into confidence. After all there can be no adjournment motion on prices, if the Chair says that this is a permanent phenomenon. If the Chair says that prices cannot form the subject matter of an adjournment motion, it will be laying down a new precedent. Otherwise, the Chair will have to indicate to us at what level of prices the Chair's sleep would be distributed? At what level of prices would the Chair be prepared to admit an adjournment motion? My submission is that if the price situation has been deteriorating, what are we to do? I want your ruling. Should Parliament be fiddling while the people are in great distress?

MR. SPEAKER: I am ready with my ruling, but you should resume your seat.

SHRI SHYAMNANDAN MISHRA: Government seems to be living in a romantic world. Should the Chair also accompany them there? The Chair should not keep company with them in the romantic world.

Lastly, it is a definite matter: it is an urgent matter and it is a matter of recent occurrence; it is continuing even now. And the Government had raised the price of vanaspati and sugar, thus feeding the flame of inflation and therefore Government cannot be expected to do anything in this matter and we should straightaway proceed to a discussion on this matter . . . .  
(Interruptions).

SHRI S. M. BANERJEE: Sir, I have a point of order. May I invite your attention to rules 56, 57 and 58?

Rule 58 says:

"The right to move the adjournment of the House for the purpose of discussing a definite matter of urgent

(SHRI S. M. BANERJEE)

public importance shall be subject to the following restrictions, namely:—

(i) not more than one such motion shall be made at the same sitting;

(ii) not more than one matter shall be discussed on the same motion;

(iii) the motion shall be restricted to a specific matter of recent occurrence."

I think you have rejected our adjournment motion on either of two grounds—either because of the Statement coming from the Finance Minister or because it is a continuing matter. The price rise has become a continuing matter, which is a shame for every one of us. But my adjournment motion of today refers clearly to two points only: the rise in the price of level sugar by 20 paise and the rise in the price of vanaspati. This is not a continuing matter. This adjournment motion should be allowed. If the Government have any guts, let them face us. People in this country want food at reasonable prices, not a statement from the Finance Minister. Here is a story told by the Finance Minister, full of sound and fury and signifying nothing. The adjournment motion should be allowed.

SHRI A. K. GOPALAN: I am not quoting any rule. This is a matter concerning not only the opposition parties but the ruling party as well. People are on the street. When I go to many places, I find that even the people belonging to the ruling party are agitating against the price rise. We were told that there will be a discussion. Sometime back, in reply to a question, the Finance Minister said:

"I look to the future with faith. I am not one of those who lack faith in themselves and in the leadership of the country."

After that statement, what has happened? The prices are going up every day. This adjournment motion should be admitted so that the Government

may understand the realities of the situation. Otherwise, great calamities will come and there will be no use accusing the opposition. It is a very serious matter for all parties in the country, for all those who want food and who want to live. In the past, even after the Government have said that they have taken some action, in reality the prices have not only not decreased but increased. This is a very important problem and Parliament has to discuss it today. The Government are not able to take any step by which prices can be decreased. We must be allowed to discuss this adjournment motion and the Government has got the right to reply and convince us as to what they have done. We know they have not done anything. Let them say at least what steps they are going to take. Otherwise, great calamities will come. People are on the street and they will do whatever they like. There will be no use regretting it afterwards if something happens.

SHRI INDRAJIT GUPTA: Are you now permitting the point of order? . . . (Interruptions) Are you or are you not permitting it?

MR. SPEAKER: I do not like this tone or shouting. Kindly sit down.

SHRI INDRAJIT GUPTA: We do not want to shout. Either allow us to have our say or give a ruling on . . . (interruptions).

MR. SPEAKER: I do not expect this from a front-bencher . . . (interruptions).

SHRI JYOTIRMOY BOSU: Do not start the session with that. We want a ruling on the adjournment motion we have given notice of.

श्री अटल बिहारी वाजपेयी : छोटा सा सवाल है और हम लोग इस पर बहस कर रहे हैं। सब जानते हैं कि देश भर में प्राइस राइज . . . (व्यवधान)

सभ्यता महोदय : जब तक सब बैठ नहीं जायेंगे तब तक मैं कुछ कैसे कह सकता हूँ?

SHRI JYOTIRMOY BOSU: Sir, you called me and I got up.

MR. SPEAKER: I called him and he said that Shri Gopalan will speak.

SHRI JYOTIRMOY BOSU: I have given notice of an adjournment motion and I am entitled to speak on that. If you want to shut me out because you do not want my speaking . . .

MR. SPEAKER: It is not a question of speaking. Unless you listen to me how can you know what I want to say?

SHRI JYOTIRMOY BOSU: I demand a ruling from you.

MR. SPEAKER: I request all of you to sit down. Why are you all standing up?

SHRI INDRAJIT GUPTA: You are not giving us a ruling.

MR. SPEAKER: Why are you unnecessarily getting agitated?

SHRI P. K. DEO (Kalahandi): May I help you?

MR. SPEAKER: No one will get up so long as I am standing.

मेरा हतान है कि लोग रात को कम कम दिलवन्पी रखते हैं, रात में ज्यादा दिलवन्पी रखते हैं।

Why don't you all sit down?

SHRI SEZHIYAN (Kumbakonam): Sir, may I make an observation before you give your ruling. You said first that you were keeping the adjournment motion pending. Secondly, you said that Item No. 14 of the list of business is a statement by the Finance Minister on the price situation and

until that is over you are not going to consider this motion. That will set a very bad precedent for the working of Parliament. If on the ground that there is going to be a statement by a Minister you disallow an adjournment motion or preclude a member from moving it, it will be a very sad day for Parliamentary democracy. These two are separate things. The adjournment motion has an element of censure for failure on the part of government to do something whereas a statement merely gives information on a particular subject. You cannot club them together. An adjournment motion should be considered on its own merits, without reference to any statement that the government may make.

SHRI JYOTIRMOY BOSU: Now I want to make a submission. I seek your permission and I hope you have granted it to me. Please tell me which of the three requirements this motion does not satisfy?

MR. SPEAKER: Will he kindly sit down?

SHRI JYOTIRMOY BOSU: Sir, you have allowed me to speak.

MR. SPEAKER: I have not made any observations regarding the adjournment motion.

SHRI DINEN BHATTACHARYYA: Sir, you are adopting a procedure which is against the rules.

SHRI JYOTIRMOY BOSU: Sir, I was on my legs when you get up.

MR. SPEAKER: Will you all please sit down?

SHRI INDRAJIT GUPTA: Please give us the benefit of your observations.

SHRI P. K. DEO: Sir, I rise on a point of order.

MR. SPEAKER: Please resume your seat.

SHRI P. K. DEO: You have allowed some of the members to raise points of order.

MR. SPEAKER: If Members speak without my permission, nothing will go on record.

SHRI JYOTIRMOY BOSU: \* \*

SHRI P. K. DEO: \* \*

MR. SPEAKER: So far as the statement of the Finance Minister is concerned, when I made an observation, it had nothing to do with the admissibility or non-admissibility of the adjournment motion. The point of order that you raised was, in my opinion, quite relevant. I thought, if some of you agreed to listen to the Minister's statement....

SOME HON. MEMBERS: No, no. (Interruptions).

MR. SPEAKER: I only request you to please listen to me. After that, whatever you want to do, you can make your observations. About the Minister's statement of course, I could not check it. But I have to make my observations on the relevancy of the adjournment motion. (Interruptions) How can you prejudge unless you listen to me?

Last time, the same sort of an adjournment motion came and I gave certain reasons for rejecting it. This time, the adjournment motion contains matters slightly different from the adjournment motion that came last time. Definite rise in prices is mentioned—it is not a continuous, steady, rise in prices. It is a sudden, abrupt rise in prices, in my opinion. So, I should not follow the precedent of last session. In my opinion, it is a very urgent matter. The rise in prices is very recent, sudden and abrupt. I hold the adjournment motion in order.

Now, there are so many of them.. (Interruptions).

अब मैं आप की बात भी बतलाऊँ। आप मुझ से कांफिडेंस में जो बात करते हैं उस से ज्यादा मैं ने कह दिया है। मैं ने भी कांफिडेंस ही रक्खा है।

श्री एस० एम० बनर्जी : घर की बात यहाँ मत कीजिये।

अध्यक्ष महोदय : आप सभी मानेंगे कि आप डिस्कशन चाहते थे, मैं एडजुर्नमेंट मोशन दे रहा हूँ।

श्री अटल बिहारी वाजपेयी : डिस्कशन तो दोनों हालतों में हुआ। रवाल यह है कि किस रूप में हो। मंत्री मङ्गलदय के बयान पर हो या हमारे मोशन पर हो।

अध्यक्ष महोदय : इस में आपस के कांफिडेंस की बात है। आप ने मेरा नहीं रक्खा और मैं ने आप का नहीं रक्खा। इतनी बात गलत हो गई। आप ने बार बार कहा कि कांफिडेंस में नहीं लिया। मैं ने पढ़ला काम इन सेशन में यह किया कि आपस में बात की।

I quite agree that the matter is very urgent engaging public attention. (Interruptions).

इस के बाद यह भी होना चाहिये कि इस में कई तरह की चीजें आई हैं। उस को एक ही मोशन में रख लिये। जो भी आप का दिल करता हो उस को इस में शामिल कर लिये, बड़े चीनी हो बड़े वस्तु हो।

श्री बनर्जी का मोशन सब से पहले आया है।

इसके बारे में जैसा मैंने कहा है कि यह सारी चीज उस में डिसकस हो जायगी।

श्री बनर्जी अब लोक आफ दो हाउस माँगेंगे।

Mr. Banerjee may ask for leave of the House.

SHRI S. M. BANERJEE: I beg leave of the House to move the Adjournment motion, standing in my name on price rise.

**MR. SPEAKER:** Now the question is that leave be granted to Shri S. M. Banerjee to move his adjournment motion on price rise. Those in favour may please rise in their seats.... I find that the number is more than 50. Leave is granted.

At what time you would like to take it up for discussion?

**SOME MEMBERS:** After Lunch.

**MR. SPEAKER:** Do you want to take it up today?

**SOME HON. MEMBERS:** Yes.

**MR. SPEAKER:** If the House agrees, instead of 4.00 P.M., we can take it up immediately after Lunch. The Minister's statement can be circulated. He can lay it on the Table of the House (*Interruptions*) or he can make it after discussion.

एक बात की मतिवला आ गई है आज के लिए। श्री फाउंडन अली इहमद की बेंटी की शादी रात के पांच बजे है।

**श्री हुकम चन्द कछबाय :** इन्से क्या मतलब है ?

**अध्यक्ष महोदय :** बल की आपके भी होगी। आप को भी करना पड़ेगा।

I think, we can take it up tomorrow. (*Interruptions*). Let us accommodate him. It can be taken up as the first item tomorrow.

12.35 hrs.

#### RE. SITUATION IN ASSAM

**श्री रामावतार शास्त्री (स्टन) :** आपने सी० आई० ए० वाली बात के बारे में कहा था कि आप वाद में बताएंगे। आपने कुछ नहीं बताया है। संविधान के प्रति एनीजिसेस की इन्होंने शपथ ले रखी है। जो आपने आपको सी० आई० ए० एजेंट कहते हैं उनको हाउस से डिबार किया जाना चाहिए।

**SHRI SAMAR GUHA (Contai):** I have a submission to make to you. In the last meeting that you conveyed of the leaders of Opposition Parties, we raised the language riots in Assam and it was agreed that the Government will make a statement on the law and order situation in Assam and on the basis of that, there will be a discussion. But, in to-day's business paper, I do not find there is any such item.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** What is happening in Assam is a shame to this country. It is a shame to any civilisation and this Government and this Party is at the root of all this trouble and it is a silent spectator. This is not the first time it is happening....

**MR. SPEAKER:** I am allowing a calling attention on it for tomorrow.

Mr. Piloo Mody, whatever be their objections regarding whether it is a question of Parties opposite to you or otherwise, so far as the dignity and decorum of this House is concerned, inside this House I do not think it is proper that people should come with signs and symbols. You can do any thing outside, but it is very improper in this House.

**SHRI SHYAMNANDAN MISHRA: (Begusarai):** His dog is also wearing it.

12.37 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE  
PAKISTAN'S CONTINUED INTRANSIGENCE IN RESPECT OF DELINEATION OF LINE OF ACTUAL CONTROL IN JAMMU AND KASHMIR.

**श्री अटल बिहारी वाजपेयी (वाराणसी) :** मैं अत्रिलम्बनीय लोक मन्त्र के निम्न निम्न विषय की ओर विदेश मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इन बारे में एक बक्तव्य दें :

“...मैं और कश्मीर में वास्तविक नियंत्रण रेखा के रेखांकन के सम्बन्ध में पाकिस्तान का निरन्तर दुराग्रह”